

ITEM NO.36

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15579/2021

(Arising out of impugned final judgment and order dated 19-05-2021 in WA No. 6127/2021 passed by the High Court Of Judicature At Allahabad)

MAHESH KUMAR SINGH & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 134734/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 125917/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 125915/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 125913/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 125916/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No. 15832-15833/2021 (XI)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 128087/2021, FOR DELETING THE NAME OF PETITIONER/RESPONDENT ON IA 130826/2021, IA No. 130826/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT AND IA No. 128087/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Colin Gonsavles, Sr. Adv.
Ms. Olivia Bang, Adv.
Mr. Satya Mitra, AOR

For Respondent(s)

Ms. Aishwarya Bhati, Ld. ASG
Mr. O.P. Shukla, Adv.
Mr. Sughosh Subramanyam, Adv.
Ms. Priyanka Das, Adv.

Mr. Avinash Tripathi, AOR

Mr. Sumit Kishore, Adv.
Mr. Ajit Kumar Ekka, AOR
Mr. Sandeep Malik, Adv.

Mr. Alok singh, Adv.
Mr. Abhishek Singh, Adv.
Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent No.2 seeking adjournment, list the matters on 04.05.2022.

(DEEPAK SINGH)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER